State Vs. Kasim

FIR No. 91/18 U/s 342/392/397/34 IPC & 25/27/54/59 Arms Act PS Kotwali

31.05.2021

Proceedings convened through Video Conferencing.

Present:

Ms. J.S. Malik, Ld. Addl. PP for the State.

Mr. Iftkhar Ahmed, Advocate for the accused / applicant.

IO ASI Neeraj.

Reply filed. Copy supplied. As requested, to come up for

arguments on 01.06.2021.

Sanjay Sharma-II
Vacation Judge /ASJ-03, Central District
Tis Hazari Courts, Delhi
31.05.2021

18hr

State Vs. Santosh Kumar Khushwaha

FIR No. 112/19 U/s 302/201 IPC PS Subzi Mandi

31.05.2021

Proceedings convened through Video Conferencing.

Present:

Ms. J.S. Malik, Ld. Addl. PP for the State.

None for the applicant. IO Insp. Rajesh Kumar.

It is 04.30 p.m.

Reply filed. To come up for arguments on 03.06.2021.

State Vs. Sunder & anr.

FIR No. 87/18 U/s 308/323/341/34 IPC PS Gulabi Bagh

31.05.2021

Proceedings convened through Video Conferencing.

Present:

Ms. J.S. Malik, Ld. Addl. PP for the State.

None for the accused / applicant.

As informed, another application for bail already filed by the applicant is listed on 02.06.2021. Accordingly, this application be also adjourned for **02.06.2021**.

State Vs. Sunder @ Rahim

FIR No. 87/18 U/s 308/323/341/34 IPC PS Gulabi Bagh

31.05.2021

Proceedings convened through Video Conferencing.

Present:

Ms. J.S. Malik, Ld. Addl. PP for the State.

Mr. Kamlesh Kumar, Ld. Legal Aid Counsel for the accused / applicant.

Issue notice to IO to furnish reply and antecedents of the accused including previous involvement of the accused, if any on 02.06.2021.

Sanjay Sharma-II

Vacation Judge /ASJ-03, Central District Tis Hazari Courts, Delhi

31.05.2021

State Vs. Sachin

FIR No. 173/19 U/s 302/304B/498A/34 IPC PS Roop Nagar

31.05.2021

Proceedings convened through Video Conferencing.

Present:

Ms. J.S. Malik, Ld. Addl. PP for the State. Mr. Santosh Kumar, Advocate for the applicant. IO Inspr. Joginder Singh, SHO, PS Roop Nagar.

ORDER

- 1. This is an application U/s 439 of 'The Code of Criminal Procedure, 1973' (Hereinafter referred to as 'the Code') seeking interim bail in respect of the accused, namely, Sachin (Hereinafter referred to as 'the applicant') on the basis of guidelines formulated by High Powered Committee (HPC) dated 11.05.2021.
- 2. Reply filed. Copy supplied.
- 3. Heard.
- 4. The applicant is charge-sheeted for offence U/s 302 IPC besides Sections 304B/498/34 IPC. The case of the applicant is not covered by the criteria governing release of the under-trial prisoners in case U/s 302 IPC.
- 5. Accordingly, the application U/s 439 of the Code for interim bail in respect of the applicant, namely, Sachin is dismissed.

1816/1×32

6. A copy of the order be sent to concerned Jail Superintendent for compliance. A copy of this order be also sent to Ld. Counsel for the applicant and IO / SHO through Whatsapp.

State Vs. Madan Lal @ Badal

FIR No. 254/19 U/s 392/394/411 IPC PS Subzi Mandi

31.05.2021

Proceedings convened through Video Conferencing.

Present:

Ms. J.S. Malik, Ld. Addl. PP for the State.

Mr. Anil Kumar Kamboj, Advocate for the accused / applicant.

ORDER

- 1. This is an application U/s 439 of 'The Code of Criminal Procedure, 1973' (Hereinafter referred to as 'the Code') seeking interim bail in respect of the accused, namely, Madan Lal @ Badal (Hereinafter referred to as 'the applicant').
- 2. Heard.
- 3. Ld. Counsel for the applicant submitted that the mother of the applicant is unwell and immediate release of the applicant is warranted so that he can make arrangement for her treatment.
- 4. According to report, the mother of the applicant is suffering from backache without any neurologic complications. Moreover, the mother of applicant has two more sons besides the applicant. It does not appear that the applicant's mother is suffering such ailment which requires immediate hospitalization. An interim bail can only be granted where the presence of the accused is imminent which is not the case here.

18/1/3/21

- 5. Accordingly, the application U/s 439 of the Code for interim bail in respect of the applicant, namely, Madan Lal @ Badal is dismissed.
- 6. A copy of the order be sent to concerned Jail Superintendent for compliance. A copy of this order be also sent to Ld. Counsel for the applicant and IO / SHO through Whatsapp.

State Vs. Bhim Bhati

FIR No. 335/17 U/s 307/34 IPC PS Timarpur

31.05.2021

Proceedings convened through Video Conferencing.

Present:

Ms. J.S. Malik, Ld. Addl. PP for the State.

None for the accused / applicant.

As informed, another application for bail already filed in respect of the applicant is listed on 02.06.2021. Accordingly, this application be also adjourned for **02.06.2021**. Issue notice to IO to furnish antecedents / previous involvement of the accused, if any.

State Vs. Wazid @ Sameer

FIR No. 243/17 U/s 302/120B/380/411/34 IPC & 25/27/57 Arms Act PS Burari

31.05.2021

Proceedings convened through Video Conferencing.

Present: Ms. J.S. Malik, Ld. Addl. PP for the State. Mr. Sandeep Gupta, Ld. Legal Aid Counsel for the applicant. IO Insp. Ashok Kumar, PS Burari.

ORDER

- 1. This is an application U/s 439 of 'The Code of Criminal Procedure, 1973' (Hereinafter referred to as 'the Code') seeking interim bail in respect of the accused, namely, Wazid @ Sameer (Hereinafter referred to as 'the applicant') on the basis of guidelines formulated by High Powered Committee (HPC) dated 11.05.2021.
- 2. Heard.
- 3. Reply filed. Copy supplied.
- 4. Ld. Counsel for the applicant submitted that the applicant is in judicial custody since 31.05.2017. He submitted that the applicant is in judicial custody for the last 4 years and he is not involved in any other criminal case.
- 5. The applicant is a accused of eliminating entire family of the deceased. In such a serious case of murder in which 6 members of a family were murdered, this Court is not inclined to grant interim bail.

- 6. Accordingly, the application U/s 439 of the Code for interim bail in respect of the applicant, namely, Wazid @ Sameer is dismissed.
- 7. A copy of the order be sent to the concerned Jail Superintendent for information and transmission to the applicant.
- 8. A copy of the order be sent to concerned Jail Superintendent for compliance. A copy of this order be also sent to Ld. Counsel for the applicant and IO /SHO through Whatsapp.

State Vs. Jaswant Singh @ Raja

FIR No. 243/17 U/s 302/120B/380/411/34 IPC & 25/27/57 Arms Act PS Burari

31.05.2021

Proceedings convened through Video Conferencing.

Present:

Ms. J.S. Malik, Ld. Addl. PP for the State.

Mr. Sandeep Gupta, Ld. Legal Aid Counsel for the applicant. IO Insp. Ashok Kumar, PS Burari.

ORDER

- 1. This is an application U/s 439 of 'The Code of Criminal Procedure, 1973' (Hereinafter referred to as 'the Code') seeking interim bail in respect of the accused, namely, Jaswant Singh @ Raja (Hereinafter referred to as 'the applicant') on the basis of guidelines formulated by High Powered Committee (HPC) dated 11.05.2021.
- 2. Heard.
- 3. Reply filed. Copy supplied.
- 4. Ld. Counsel for the applicant submitted that the applicant is in judicial custody since 31.05.2017. He submitted that the applicant is in judicial custody for the last 4 years and he is not involved in any other criminal case.
- 5. The applicant is a accused of eliminating entire family of the deceased. In such a serious case of murder in which 6 members of a family were murdered, this Court is not inclined to grant interim bail.

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- 6. Accordingly, the application U/s 439 of the Code for interim bail in respect of the applicant, namely, Jaswant Singh @ Raja is dismissed.
- 7. A copy of the order be sent to the concerned Jail Superintendent for information and transmission to the applicant.
- 8. A copy of the order be sent to concerned Jail Superintendent for compliance. A copy of this order be also sent to Ld. Counsel for the applicant and IO /SHO through Whatsapp.

State Vs. Kashmiri Lal

FIR No. 194/20 U/s 20/25/59 NDPS Act PS Subzi Mandi

31.05.2021

Proceedings convened through Video Conferencing.

Present:

Ms. J.S. Malik, Ld. Addl. PP for the State.

Mr. Kiran Pal Singh, Advocate for the accused / applicant.

Reply filed. Copy supplied. The applicant is seeking interim bail on medical ground. Issue notice to the concerned Jail Superintendent to furnish report regarding medical condition of the applicant. He is also directed to inform the Court whether the nature of treatment required by the applicant is available in the jail or can be provided while in custody or not. To come for report on 03.06.2021. A copy of order be sent to the concerned Jail Superintendent for report. BIShi

Sanjay Sharma-II

Vacation Judge /ASJ-03, Central District Tis Hazari Courts, Delhi

31.05.2021

State Vs. Faizan

FIR No. 293/17 U/s 392/397/411/34 IPC PS Kotwali

31.05.2021

Proceedings convened through Video Conferencing.

Present: Ms. J.S. Malik, Ld. Addl. PP for the State.

Mr. Sandeep Gupta, Ld. Legal Aid Counsel for the applicant.

ORDER

- 1. This is an application U/s 439 of 'The Code of Criminal Procedure, 1973' (Hereinafter referred to as 'the Code') seeking interim bail in respect of the accused, namely, Faizan (Hereinafter referred to as 'the applicant').
- 2. Reply filed. Copy supplied.
- 3. Heard.
- 4. Ld. Counsel for the applicant submitted that the applicant is in judicial custody since 09.11.2017. He submitted that the case of the applicant is squarely covered under the guidelines laid down by High Powered Committee (HPC) dated 11.05.2021.
- 5. Ld. Addl. PP for the State submitted that the case of the applicant is not covered under criteria.
- 6. Besides offence U/s 392 IPC, the applicant is also facing trial for offence U/s 397 IPC.

18/10/3/201

7. Robbery and dacoity cases are not included in the criteria for grant of interim bail. Likewise, in minutes of meeting dated 31.07.2020 at item No. 6 on "Consideration of the Representations received" Hon'ble High Powered Committee while dealing with a similar situation pertaining to offence U/s 302/397 IPC observed as under:

> "It is pertinent to mention here that this Committee in its meeting dated 18.05.2020 had recommended release of. "Under_trial_prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years with no involvement in any other case", for grant of interim bail for a period of 45 days. It is apparent that that applicant in the present FIR is facing trial for an additional offence U/s 397 IPC besides offence U/s 302 IPC. Members of the Committee while laying down the criteria on 18.05.2020 had intentionally omitted such like offences i.e. dacoity, robbery, kidnapping for ransome etc. The said class/category of cases and sections of IPC, therefore, were not mentioned in the minutes while laying down criteria in meeting dated 18.05,2020."

Accordingly, the application U/s 439 of the 8. Code for interim bail in respect of the applicant, namely, Faizan is dismissed

9. A copy of the order be sent to concerned Jail Superintendent for compliance. A copy of this order be also sent to Ld. Counsel for the applicant and IO / SHO through *Whatsapp*.

State Vs. Karan @ Raj Karan

FIR No. 303/14 U/s 302/307/120B/34 IPC & 25/27/54/59 Arms Act PS Subzi Mandi

31.05.2021

Proceedings convened through Video Conferencing.

Present: Ms. J.S. Malik, Ld. Addl. PP for the State.

Mr. Jitender Sethi, Advocate for the accused / applicant.

IO Inspr. Rajesh Kumar, PS Subzi Mandi

Reply filed. Copy supplied. IO stated that the concerned doctor is posted in Covid ward and he is seeking time for submitting report in terms of order dated 28.05.2021. IO is directed to file report with advance copy to Ld. Counsel for the applicant. Accordingly, to come up for report and arguments on **02.06.2021**.

Sanjay Sharma-II

18/18hi

Vacation Judge /ASJ-03, Central District Tis Hazari Courts, Delhi

31.05.2021

State Vs. Netrapal FIR No. 147/19

U/s 302/120B/34 IPC PS Wazirabad

31.05.2021

Proceedings convened through Video Conferencing.

Present:

Ms. J.S. Malik, Ld. Addl. PP for the State.

Mr. Ashok Kumar Mishra, Advocate for the accused / applicant.

ORDER

- 1. This is an application U/s 439 of 'The Code of Criminal Procedure, 1973' (Hereinafter referred to as 'the Code') seeking interim bail in respect of the accused, namely, Netrapal (Hereinafter referred to as 'the applicant').
- 2. Reply filed. Copy supplied.
- 3. Jail conduct report received.
- 4. Heard.
- 5. Ld. Counsel for the applicant submitted that the case of the applicant is squarely covered under the guidelines laid down by High Powered Committee (HPC) dated 11.05.2021. He submitted that the applicant is in judicial custody since 27.05.2019.
- Besides the gravity of the offence, severity of punishment, manner of commission of offence and likelihood of public witness being put to intimidation or threat or undue influence, the jail conduct of the applicant is unsatisfactory. He was involved in beating of inmates and using mobile phone and disconnection of electricity.

13/10/22

- 7. Accordingly, the application U/s 439 of the Code for interim bail in respect of the applicant, namely, Netrapal is dismissed.
- 8. A copy of the order be sent to concerned Jail Superintendent for compliance. A copy of this order be also sent to Ld. Counsel for the applicant and IO / SHO through *Whatsapp*.

Sanjay Sharma-II

Vacation Judge /ASJ-03, Central District

Tis Hazari Courts, Delhi 31.05.2021

State Vs. Himanshu & Ors.

FIR No. 147/19 U/s 302/120B/34 IPC PS Wazirabad

31.05.2021

Proceedings convened through Video Conferencing.

Present:

Ms. J.S. Malik, Ld. Addl. PP for the State.

Mr. Ashok Kumar Mishra, Advocate for the accused / applicant.

ORDER

- 1. This is an application U/s 439 of 'The Code of Criminal Procedure, 1973' (Hereinafter referred to as 'the Code') seeking interim bail in respect of the accused, namely, Himanshu (Hereinafter referred to as 'the applicant').
- 2. Reply filed. Copy supplied.
- 3. Jail conduct report received.
- 4. Heard.
- 5. Ld. Counsel for the applicant submitted that the case of the applicant is squarely covered under the guidelines laid down by High Powered Committee (HPC) dated 11.05.2021. He submitted that the applicant is in judicial custody since 27.05.2019.
- 6. Besides the gravity of the offence, severity of punishment, manner of commission of offence and likelihood of public witness being put to intimidation or threat or undue influence, the jail conduct of the applicant is unsatisfactory.

13/03/24

- 7. Accordingly, the application U/s 439 of the Code for interim bail in respect of the applicant, namely, Himanshu is dismissed.
- 8. A copy of the order be sent to concerned Jail Superintendent for compliance. A copy of this order be also sent to Ld. Counsel for the applicant and IO / SHO through Whatsapp.

 Sanjay Sharma-II

State Vs. Ajay Kumar & Ors.

FIR No. 59/19 U/s 365/302/34 IPC PS Burari

31.05.2021

Proceedings convened through Video Conferencing.

Present: Ms. J.S. Malik, Ld. Addl. PP for the State.
Mr. Rama Shankar, Advocate for the accused / applicant.
IO Inspr. Ashok Kumar, PS Burari.

ORDER

- 1. This is an application U/s 439 of 'The Code of Criminal Procedure, 1973' (Hereinafter referred to as 'the Code') seeking interim bail in respect of the accused, namely, Krishan Pratap Singh (Hereinafter referred to as 'the applicant').
- 2. Reply filed. Copy supplied.
- 3. Heard.
- 4. Ld. Counsel for the applicant submitted that the case of the applicant is squarely covered under the guidelines laid down by High Powered Committee (HPC) dated 11.05.2021. He submitted that the co-accused, namely, Narender Kumar @ Sonu has already been granted interim bail on the basis of guidelines formulated by High Powered Committee. This fact has also been confirmed by IO who stated that the said accused marked his presence in the police station on 29.05.2021.

12/10/20

- 5. As per nominal roll, jail conduct of the applicant is bad as he intended to cause self injury by hitting his head against door on a trivial issue.
- 6. In view of conduct of the applicant, this Court is not inclined to grant him interim bail.
- 7. Accordingly, the application U/s 439 of the Code for interim bail in respect of the applicant, namely, Krishan Pratap Singh is dismissed.
- 8. A copy of the order be sent to concerned Jail Superintendent for compliance. A copy of this order be also sent to Ld. Counsel for the applicant and IO / SHO through Whatsapp.

State Vs. Himanshu Gullu

FIR No. 81/16 U/s 392/397/411/414/34 IPC PS Gulabi Bagh

31.05.2021

Proceedings convened through Video Conferencing.

Present: Ms. J.S. Malik, Ld. Addl. PP for the State.

Mr. Iqbal Khan, Advocate for the accused / applicant.

ORDER

- 1. This is an application U/s 439 of 'The Code of Criminal Procedure, 1973' (Hereinafter referred to as 'the Code') seeking interim bail in respect of the accused, namely, Himanshu Gullu (Hereinafter referred to as 'the applicant').
- 2. Reply filed. Copy supplied.
- 3. Heard.
- 4. Ld. Counsel for the applicant submitted that the applicant is entitled to interim bail on the basis of criteria formulated by Hon'ble High Powered Committee (HPC) dated 04.05.2021 and 11.05.2021. He submitted that the applicant is in judicial custody since 09.11.2016. He submitted that that the applicant was earlier released on interim bail on 30.04.2020 on the basis of criteria fixed by Hon'ble High Powered Committee in the year 2020 and he surrendered before the Jail Authorities, Mandoli Jail.

18/10/21

5. The case of the applicant is excluded from consideration as he did not surrender on expiry of the interim bail. Thereafter, Jail Superintendent, Central Jail No. 10, Rohini, Delhi *vide* letter dated 15.04.2021 informed that the applicant has not surrendered. Thereafter, the Court issued non-bailable warrants against him leading to his arrest. Such cases are excluded from consideration, *vide* Minutes of Meeting dated 04.05.2021, as under:

"Those Under Trial Prisoners who were granted interim bail on the basis of criteria adopted by High Powered Committee in its earlier meetings but failed to surrender in in terms of the surrender order and are now in custody, only on execution of non-bailable warrant against him/them."

- 6. Accordingly, the application U/s 439 of the Code for interim bail in respect of the applicant, namely, Himanshu @ Gullu is dismissed.
- 7. A copy of the order be sent to concerned Jail Superintendent for compliance. A copy of this order be also sent to Ld. Counsel for the applicant and IO / SHO through Whatsapp.